

(d) and (e). The Prevention of food Adulteration Act 1954, has recently been amended in the year 1986, empowering recongnised consumer Associations also to have an article of food analysed by the Public Analyst and initiate legal proceedings against the vendor/person responsible, in case the said article of food is found to be adulterated.

News Item Captioned "US Cuts \$34m In FP aid to India"

449. SHRI DHARAM PAL SINGH MALIK:
SHRI M. RAGHUMA REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to a news item captioned "US cuts \$34 million in FP aid to India" appearing in the Indian Express dated 3 February, 1988;

(b) if so, the nature and extent of the cut in US aid for family Planning programme in the country;

(c) whether it is a fact that the funds meant for certain family planning programmes have been re-invested into other programmes; and

(d) how for the said cut and re-investment of fund would effect the family planning programmes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) and (b) A project Agreement for USAID assistance of US \$ 47 million (\$34 million loan and \$ 13 million grant) was signed for Family Planning Communication and Marketing Project on 30th Aug., 83. This inter-alia included setting up of a contraceptive Market-

ing Organization as an autonomous Organization. The Government on reconsideration decided to set up a High Powered Board in the Ministry of Health and Family Welfare for marketing of Contraceptives. USAID in the meantime decided to deobligate loan portion of \$34 million of USAID assistance for the Project. Consequently, Government decided to close the issue.

(c) Out of \$34 million deobligatd project funds, USAID has reobligated \$10.6 million for Population related activities.

(d) This cut is not likely to have any effect on the implementation of Family Welfare Programme.

Treatment of Strike Period of Doctors

450. SHRI G.M. BANATWALLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken any decision that the last strike period of the doctors of Central Health Services be treated as 'dies-non' or non-existent in the doctor's career;

(b) whether Government had earlier assured the striking doctors that all punitive action would be withdrawn;

(c) whether Government are aware of the deep resentment among the doctos against the order; and

(d) whether Government propose to withdraw the aforesaid order?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) to (d). The following instruction have been issued by the Ministry of Health and Family Welfare in regard to treatment of the period of strike of the Central Health Service

doctors from 20.7.87 to 28.7.87:-

- (i) There shall be no victimisation of the doctors who went on strike.
- (ii) Doctors whose services were terminated for participation in the strike be taken back, if they report for duty.
- (iii) Doctors who participated in the strike shall not be entitled to pay and allowances for the period of strike but the period of strike has been condoned. The period of strike will not entail forfeiture of past service for pensionary and other service benefits but the actual period of strike it-self will not count as qualifying service.

It is the policy of the Government that no pay and allowances should be given for the period of strike. This however, does not constitute punitive action.

Aluminium Plant at Krishna Devapet

451. SHRI BHATTAM SRIRAMA-MURTY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether negotiations with the USSR for setting up aluminium plant at Krishna Devapet are at final stage;

(b) whether negotiations for the pricing of bauxite which the USSR want to buy from India has been finalised;

(c) whether infrastructure facilities like railway line from Krishna Devapet will be provided connecting it with Visakhapatnam-Vijayawada main line; and

(d) when the deal is likely to be materialised?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI RAMANAND YADAV): (a) No, Sir.

(b) to (d). The Feasibility Report for the export oriented Bauxite Complex in Andhra Pradesh, prepared jointly by Soviet and Indian agencies, is under consideration of the Working Group on Non-ferrous Metallurgy of the Inter-governmental Soviet-Indian Commission on Economic, Scientific and Technical Cooperation. Since the matter has to be discussed with various agencies of India and USSR, no time limit can be indicated.

Incidence of AIDS

452. SHRI MOHANBHAI PATEL:
SHRI KRISHNA SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons tested for AIDS in the country during the year 1987;

(b) the number of persons found infected with AIDS virus;

(c) the number of foreigners out of them and the action taken in that regard;

(d) the measures taken for the treatment of AIDS in the country; and

(e) whether any instructions have been issued to all the State Health authorities, hospitals, STD clinics to be more vigilant of AIDS cases?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) During the year from 1st Jan. 1987 to 31st Dec. 1987, 43616 persons from high risk groups were screened by ELISA test for HIV